

MINUTES OF THE MEETING No. 33/11 dated 17.11.2010 (held on 24.11.2010) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW :-

1. Shri Jasbir Singh,IA, Deptt. of C&PC(Chem.Div.)
2. Shri A.K Aggarwal, Jt.IA, Deptt. Of C&PC(PC Div)
3. Shri S.S Sah, Dy.DGFT
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.32/11 for confirmation and confirmed and adopted the same without any change.

Case No M-216 NC No.33/11 Dated 17.11.10	M/ s Autemark Technologies (I) Pvt. Ltd, F.No.01/83/50/882/AM10/DES-IV RLA F.No.50/24/40/0010/AM10 Lic.No.5010000227 dated 5.1.2010
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The Committee considered the case as per agenda. The case was discussed in the meeting and the Committee decided to seek for reasons from technical authority for justifying modification of norms. Accordingly the case may be re-listed on 8.12.2010.

Case No M-217 NC No.33/11 Dated 17.11.10	M/ s Kancor Ingredients Ltd, Cochin F.No.01/85/50/283/AM06/DES-IV RLA F.No.10/24/40/0065/AM05 Lic.No.1010023109 dated 21.3.2006
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The Committee considered the case as per agenda. On the basis of written comments provided by Spices Board vide Letter No.MKT/FCM/01/10/11 dt. 14.10.2010 stating that as per record submitted by the exporter the weighted average yield comes to 91.5% whereas the firm has applied at 90% yield, the Committee decided to approve the case at 91.5 % yield as under:-

Item of Export	Qty	Item of Import	Qty
Ginger Oil FCC	1.83 MT	Crude Ginger Oil	2.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-218 NC No.33/11 Dated 17.11.10	M/ s Hindustan Unilever Ltd, F.No.1) 01/83/50/415/AM09/DES-IV RLA F.No.03/94/40/346/AM08
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Lic.No.0310472062 dated 27.5.2008
 2) 01/83/50/571/AM09/DES-IV
 03/94/40/1108/AM08
 Lic.No.0310465631 dated 19.3.2008

The Committee considered the case as per agenda. It was discussed in the meeting extensively with the technical authorities. It was agreed that the export item Distilled Fatty Acid pertains to C&PC and export item Soap pertains to DIPP. Accordingly the case may be re-listed on 15.12.2010.

Case No M-219 NC No.33/11 Dated 17.11.10	M/ s Constech Enterprises (P) Ltd, N. Delhi F.No.1) 01/83/50/1034/AM08/DES-IV 05/24/40/388/AM08 Lic.No.0510208279 dt. 29.8.2007 2) 01/83/50/403/AM09 05/24/40/36/AM09 Lic.No.0510219936 dt. 30.4.2008 3) 01/83/50/404/AM08 05/24/40/37/AM09 Lic.o.0510219938 dated 30.4.2008
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1st & 2nd

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/42/2009-Ch.II dated 25.10.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Octylated Diphenyl Amine	1 Kg	1. Diphenyl Amine 2. Di-Isobutylene	0.405 Kg 0.680 Kg

3rd

Export Item	Qty.	Import Item	Qty.
Dicumylated Diphenyl Amine CT-DCDPA	1 Kg	Dipheyl Amine	0.464 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
 New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER

: 33/83-ALC1/2010 **MEETING DATE** : 17.11.2010

1	Case No.: 55/3/83-ALC1/2008	Party Name:Letra Graphix (P) Ltd,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status: Case Deferred
	HQ File :01/83/050/0061/AM09/	RLA File :08/24/040/00263/AM07/	Lic.No/Date:0810063165 23.2.2007	Defer Date:1.12.2010
	The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 30.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010.			

2	Case No.: 5/6/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status: Case Deferred
	HQ File :01/83/050/00046/AM08/	RLA File :02/24/040/00001/AM08/	Lic.No/Date:0210099762 05.04.2007	Defer Date:15.12.2010
	Decision :: The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 8.12.2010. A letter was issued on 26.11.2010. Accordingly the case may be re-listed on 15.12.2010			

3	Case No.: 4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status: Case Deferred
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:15.12.2010
	Decision : Decision :The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 8.12.2010. A letter was issued on 26.11.2010. Accordingly the case may be re-listed on 15.12.2010			

4	Case No.: 2/3/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status: Case Deferred
	HQ File :01/83/050/00011/AM10/	RLA File :10/24/040/00118/AM09/	Lic.No/Date:1010033329 06.04.2009	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.12.2010.			

5	Case No.: 3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status: Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the reply from the firm is awaited asking for correct ITC(HS)			

Code of the export product. A letter issued on 28.10.2010 for want of correct ITC(HS) Code. Accordingly the case may be re-listed on 15.12.2010.

6	Case No.:53/34/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00638/AM10/	RLA File :02/24/040/00144/AM10/	Lic.No/Date:0210133427 06.11.2009	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 8.12.2010. A letter was issued on 26.11.2010. Accordingly the case may be re-listed on 15.12.2010			

7	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.12.2010.			

8	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda. A reminder to go to Food Processing. Accordingly the case may be re-listed on 15.12.2010.			

9	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.12.2010.			

10	Case No.:5/46/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00833/AM10/	RLA File :02/24/040/00215/AM10/	Lic.No/Date:0210137115 29.01.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 8.12.2010. A letter was issued on 26.11.2010. Accordingly the case may be re-listed on 15.12.2010			

	Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
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11	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781 03.03.2010	Defer Date:15.12.2010
Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 8.12.2010. A letter was issued on 26.11.2010. Accordingly the case may be re-listed on 15.12.2010				

12	Case No.:17/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/01048/AM10/	RLA File :10/24/040/00144/AM10/	Lic.No/Date:1010038017 31.03.2010	Defer Date:15.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.12.2010.				

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Case No.:4/5/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
HQ File :01/83/050/00069/AM11/	RLA File :09/24/040/00026/AM11/	Lic.No/Date:0910041757 22.04.2010	Defer Date:15.12.2010
The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/68/2010-Ch.II dated 18.10.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
2-Methyl-5 hydroxyethylaminophenol/Jaracol 2M5HEAP	1 Kg	1. 5-Amino O Methyl Phenol (2M5AP) 2. Chloro Ethyl Chloro Formate 3. Trisodium Citrate (TSC) 4. Calsolene Oil (CSO)	1.602 Kg 2.050 Kg 1.287 Kg 0.007 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE...			

14	Case No.:1/9/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Deffered and Re-indexed
	HQ File :01/83/050/00121/AM11/	RLA File :03/94/040/00134/AM11/	Lic.No/Date:0310575232 20.05.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.10.2010 issued by this office. Accordingly the case may be re-listed on 15.12.2010..				

15	Case No.:4/9/83-ALC1/2010	Party Name:KAYSONS TRADE HOUSE.,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Rejected
	HQ File :01/83/050/00124/AM11/	RLA File :03/94/040/01091/AM10/	Lic.No/Date:0310575441 21.05.2010	Defer Date:

Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 10/8/2010 issued by this office followed by reminders dated 20/10/2010.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

16	Case No.:8/9/83-ALC1/2010	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00128/AM11/	RLA File :03/95/040/00097/AM11/	Lic.No/Date:0310575648 24.05.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. Of C&PC(PC Div). Accordingly the case may be re-listed on 15.12.2010.			

17	Case No.:9/21/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00339/AM11/	RLA File :30/24/040/00011/AM11/	Lic.No/Date:3010067334 07.06.2010	Defer Date:15.12.2010
	Decision : Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 11/10/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.12.2010.			

18	Case No.:1/13/83-ALC1/2010	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Approved
	HQ File :01/83/050/00190/AM11/	RLA File :26/24/040/00006/AM10/	Lic.No/Date:2610009159 16.06.2010	Defer Date:
	Decision: The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/43/2008-Ch.II dated 18.11.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Basic Chromium Sulphate	1 Kg	1. Chrome ore 2. Soda Ash 3. Sulphur	0.725 Kg 0.500 Kg 0.150 Kg
Package bags and woolen pallets may be allowed as per the packing policy RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

19	Case No.:2/13/83-ALC1/2010	Party Name:BILTUBE INDUSTRIES LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00191/AM11/	RLA File :31/24/040/00050/AM11/	Lic.No/Date:3110043619 16.06.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.9.2010.. Reminder issued on 20.10.2010. Accordingly the case may be relisted on 15.12.2010			

Case No.:5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2010	Status:Case
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20			17.11.2010	Deferred
	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.12.2010.			

21	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.12.2010.			

22	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.12.2010.			

23	Case No.:9/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00198/AM11/	RLA File :10/24/040/00014/AM11/	Lic.No/Date:1010039131 21.06.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.12.2010.			

24	Case No.:10/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00199/AM11/	RLA File :10/24/040/00020/AM11/	Lic.No/Date:1010039132 21.06.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.12.2010.			

25	Case No.:12/13/83-ALC1/2010	Party Name:INDO COLCHEM LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00201/AM11/	RLA File :08/24/040/00304/AM10/	Lic.No/Date:0810089866 21.06.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on			

	27.9.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.12.2010.
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26	Case No.:16/13/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00205/AM11/	RLA File :04/24/040/00038/AM11/	Lic.No/Date:0410114813 22.06.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.) on 7.9.2010 and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 15.12.2010.			

27	Case No.:1/17/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00279/AM11/	RLA File :10/24/040/00017/AM11/	Lic.No/Date:1010039463 16.07.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.12.2010.			

28	Case No.:2/17/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00280/AM11/	RLA File :02/24/040/00043/AM11/	Lic.No/Date:0210145156 16.07.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 15.12.2010.			

29	Case No.:4/18/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00284/AM11/	RLA File :10/24/040/00027/AM11/	Lic.No/Date:1010039514 21.07.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010			

30	Case No.:4/21/83-ALC1/2010	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00334/AM11/	RLA File :05/24/040/00166/AM11/	Lic.No/Date:0510270300 11.08.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.11.2010 issued by this office. Accordingly the case may be re-listed on 15.12.2010..			

	Case No.:1/21/83-ALC1/2010	Party Name:EMAMI LIMITED,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Approved
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HQ File :01/83/050/00331/AM11/	RLA File :02/24/040/00079/AM11/	Lic.No/Date:0210146357 12.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DC(MSME) vide their U.O.No.23(1)/2009/Chem dated 12.11.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Emita Deo Female and Emita Deo Male Wild Spirit	1000 Liter	1. Aluminium Aerosol Containers 2. One inch aerosol Valve 3. Perfumes 4. Hydrocarbon Gas (LPG) 5. PP Caps for Female/Male	As per packing policy As per packing policy 21.05 Kg (0% wastage) 329.824 Kg (0% wastage) As per packing policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:2/21/83-ALC1/2010	Party Name:EMAMI LIMITED,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Approved
HQ File :01/83/050/00332/AM11/	RLA File :02/24/040/00080/AM11/	Lic.No/Date:0210146363 12.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DC(MSME) vide their U.O.No.23(1)/2009/Chem dated 12.11.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Emita Deo Female and Emita Deo Male Wild Spirit	1000 Liter	1. Aluminium Aerosol Containers 2. One inch aerosol Valve 3. Perfumes 4. Hydrocarbon Gas (LPG) 5. PP Caps for Female/Male	As per packing policy As per packing policy 21.05 Kg (0% wastage) 329.824 Kg (0% wastage) As per packing policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.:3/21/83-ALC1/2010	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00333/AM11/	RLA File :04/24/040/00110/AM11/	Lic.No/Date:0410116248 12.08.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 28.10.2010.. Accordingly the case may be relisted on 15.12.2010			

34	Case No.:10/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00340/AM11/	RLA File :10/24/040/00040/AM11/	Lic.No/Date:1010039840 16.08.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.12.2010.			

35	Case No.:11/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00341/AM11/	RLA File :10/24/040/00038/AM11/	Lic.No/Date:1010039841 16.08.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.12.2010.			

36	Case No.:12/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00342/AM11/	RLA File :10/24/040/00007/AM11/	Lic.No/Date:1010039845 16.08.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.12.2010.			

37	Case No.:13/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00343/AM11/	RLA File :10/24/040/00008/AM11/	Lic.No/Date:1010039846 16.08.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.12.2010.			

38	Case No.:14/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00344/AM11/	RLA File :10/24/040/00009/AM11/	Lic.No/Date:1010039847 16.08.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.12.2010.			

	Case No.:16/21/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Approved
	HQ File :01/83/050/00346/AM11/	RLA File :09/24/040/00101/AM11/	Lic.No/Date:0910043115	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 9.11.2010, the Committee decided to approve the case as under:-

Export Item

-

S.No.	Description of Item	Quantity
1.	Poly Coated Carbon Board 1 PE (Board for packaging liquids)	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Bleached Softwood Pulp (Softwood/hardwood Pulp)	0.9038 MT
2.	SBR :atex (50% DRC)	0.0238 MT
3.	Wet End Chemicals (Optical Brightening Agent, Dispersant, Cationic Starch, Oxidised Starch, Nopco)	0.082 MT
4.	Coating Chemicals (Clay, Calcium Carbonate, CMC, Hardner Lubricant, Dispersant)	0.077 MT
5.	LDPE	1.01 MT/MT content in export
6.	Poly Kraft Paper/Wrapper (Packing Material)	As per Packing Policy
7.	Core Pipes (Packing Material)	- do -
8.	Core Plugs (Packing Material)	- do -
9.	Stretch Film (Packing Material)	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:1/29/83-ALC1/2010

Party Name:GLOBAL DRILLING FLUIDS
CHEMICALS LTD.

Meet No/Date:33/83-ALC1/2010
17.11.2010

**Status:Case
Deferred**

HQ File :01/83/050/00496/AM11/

RLA File :34/24/040/00123/AM11/

Lic.No/Date:3410027876
07.09.2010

Defer
Date:15.12.2010

Decision : The Committee considered the case as per agenda. The case was discussed in the meeting and Committee decided to issue a fresh D/L by TA to the firm as their reply was not clear. A letter has been issued on 6.12.2010. Accordingly the case may be re-listed on 15.12.2010.

Case No.:2/25/83-ALC1/2010

Party Name:BRAKEWEL AUTOMOTIVE
COMPONENTS(I)P.LTD.

Meet No/Date:33/83-ALC1/2010
17.11.2010

**Status:Case
Deferred**

HQ File :01/83/050/00436/AM11/

RLA File :05/23/040/00095/AM11/

Lic.No/Date:0510272734
14.09.2010

Defer
Date:15.12.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.12.2010 issued by this office. Accordingly the case may be re-listed on 15.12.2010..

Case No.:3/25/83-ALC1/2010

Party Name:UNITED PHOSPHORUS LTD.

Meet No/Date:33/83-ALC1/2010

Status:Case

42			17.11.2010	Approved
	HQ File :01/83/050/00437/AM11/	RLA File :03/95/040/00408/AM11/	Lic.No/Date:0310592219 14.09.2010	Defer Date:
	Decision : Decision: The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.15022/23/2006-Ch.II dated 18.11.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acephate 97% DF	1 Kg	1. O, S – Dimethyl acetyl phosphoramidothioate	0.989 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.:4/25/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00438/AM11/	RLA File :03/95/040/00409/AM11/	Lic.No/Date:0310592223 14.09.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.12.2010.			

44	Case No.:6/25/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00440/AM11/	RLA File :10/24/040/00035/AM11/	Lic.No/Date:1010040117 15.09.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.12.2010.			

45	Case No.:2/29/83-ALC1/2010	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Approved
	HQ File :01/83/050/00497/AM11/	RLA File :03/95/040/00497/AM11/	Lic.No/Date:0310595035 04.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/30/2007-Ch.II dated 16.11.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Polyoxyethylene (25) Cetostearyl Alcohol Vicoryl CS-25	1 Kg	1. Ethylene Oxide 2. Cetostearyl Alcohol	0.800 Kg 0.196 Kg
	Ethylene Oxide Propylene Oxide Block Copolymer (Vicasurf L-61)	1 Kg	1. Ethylene Oxide 2. Propylene Oxide	0.180 Kg 0.815 Kg
	Polyoxyethelene (40) Hydrogenated Castor Oil Visco RH 40	1 Kg	1. Ethylene Oxide	0.647 Kg
	Polyoxyethylene Tridecyl Ether (Tridecyl Alcohol 6.5 mole Ethoxylate)	1 Kg	1. Ethylene Oxide 2. Iso Tridecyl Alcohol	0.585 Kg 0.410 Kg

(Vicatex 1365)			
Polyoxyethylene Tridecyl Ether (Tridecyl Alcohol 8 mole Ethoxylate) (Vicatex 1380)	1 Kg	1. Ethylene Oxide 2. Iso Tridecyl Alcohol	0.625 Kg 0.362 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	Case No.:3/29/83-ALC1/2010	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00498/AM11/	RLA File :03/95/040/00505/AM11/	Lic.No/Date:0310595042 04.10.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.12.2010.			

47	Case No.:5/29/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Approved
	HQ File :01/83/050/00500/AM11/	RLA File :03/95/040/00483/AM11/	Lic.No/Date:0310595052 04.10.2010	Defer Date:
	Decision : Decision: The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/10/2010-Ch.II dated 18.11.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Steroquat 50 (Benzalkonium Chloride 50%)	1 Kg	1. Farmin DM 2465 Alkyl Di Methyl Amine	0.334 Kg
	Sterol 1204 (Lauryl alcohol 3 mole Ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.607 Kg 0.413 Kg
	Sterol 1209 (Lauryl Alcohol 7.5 mole Ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.377 Kg 0.642 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:8/29/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Approved
	HQ File :01/83/050/00503/AM11/	RLA File :03/94/040/00574/AM11/	Lic.No/Date:0310594923 04.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/52/2009-Ch.II dated 25.10.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Cold Flow Improver, SR 1649 /	1 Kg	As Approved by NC	- do -

	(Containing 40% of Dodiflow 5750-1 & 60% C10-C20 Aromatic Solvent)		
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

49	Case No.:9/29/83-ALC1/2010	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00504/AM11/	RLA File :03/94/040/00549/AM11/	Lic.No/Date:0310594929 04.10.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.12.2010.			

50	Case No.:10/29/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00505/AM11/	RLA File :03/94/040/00573/AM11/	Lic.No/Date:0310595121 04.10.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.12.2010.			

51	Case No.:6/29/83-ALC1/2010	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00501/AM11/	RLA File :08/24/040/00162/AM11/	Lic.No/Date:0810092822 05.10.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.12.2010.			

52	Case No.:13/29/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00508/AM11/	RLA File :31/24/040/00125/AM11/	Lic.No/Date:3110044911 06.10.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 27.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.12.2010.			

53	Case No.:15/29/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00510/AM11/	RLA File :03/95/040/00523/AM11/	Lic.No/Date:0310595492 06.10.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010			

54	Case No.:17/29/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00512/AM11/	RLA File :03/94/040/00613/AM11/	Lic.No/Date:0310595579 06.10.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.12.2010.			

55	Case No.:18/29/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00513/AM11/	RLA File :31/24/040/00127/AM11/	Lic.No/Date:3110044925 08.10.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 27.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.12.2010.			

56	Case No.:20/29/83-ALC1/2010	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00515/AM11/	RLA File :03/95/040/00486/AM11/	Lic.No/Date:0310595984 08.10.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010			

57	Case No.:21/29/83-ALC1/2010	Party Name:RUCHIKA CHEMICAL INDUSTRIES PVT. LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00516/AM11/	RLA File :03/95/040/00443/AM11/	Lic.No/Date:0310596000 08.10.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010			

58	Case No.:22/29/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Approved
	HQ File :01/83/050/00517/AM11/	RLA File :03/94/040/00621/AM11/	Lic.No/Date:0310596005 08.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/50/2006-Ch.II dated 2.12.2009, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Lubricity Improver Trade Name – SR 800 Containing 80% Oleic Acid	1 Kg	As Approved by NC	- do -
	20% Aromatic Solvent (C10-C20)			

	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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59	Case No.:16/29/83-ALC1/2010	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00511/AM11/	RLA File :02/24/040/00117/AM11/	Lic.No/Date:0210149108 11.10.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda. It was discussed in the meeting and Committee decided to write to PESO, Nagpur, for their comments. A letter to go to PESO, Nagpur. Accordingly the case may be re-listed on 15.12.2010.			

60	Case No.:26/29/83-ALC1/2010	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Approved
	HQ File :01/83/050/00521/AM11/	RLA File :03/95/040/00295/AM11/	Lic.No/Date:0310596105 11.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.15022/6/2009-Ch.II dated 16.11.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acephate 90% Prill	1 Kg	1. O,O Dimethyl Phosphoramido Thioate 2. Methylene Dichloride 3. Acetic Anhydride 4. Dimethyl Sulphate 5. Ethyl Acetate 6. Sodium Tripolyphosphate 7. Terwet-1221 (Ethylene Diamine Aloxylate) 8. Precipitated Silica	1.240 Kg 0.391 Kg 0.812 Kg 0.161 Kg 0.187 Kg 0.021 Kg 0.012 Kg 0.024 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

61	Case No.:27/29/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00522/AM11/	RLA File :03/94/040/00581/AM11/	Lic.No/Date:0310596113 11.10.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010			

62	Case No.:19/29/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00514/AM11/	RLA File :05/23/040/00189/AM11/	Lic.No/Date:0510274749 12.10.2010	Defer Date:15.12.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010

63	Case No.:23/29/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010			

64	Case No.:24/29/83-ALC1/2010	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00519/AM11/	RLA File :15/24/040/00005/AM11/	Lic.No/Date:1510011535 13.10.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(PC.Div) on 8.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.12.2010.			

65	Case No.:7/33/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Approved
	HQ File :01/83/050/00581/AM11/	RLA File :03/94/040/00673/AM11/	Lic.No/Date:0310599472 29.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/52/2009-Ch.II dated 25.10.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Cold Flow Improver, SR 1649 / (Containing 40% of Dodiflow 5750-1 & 60% C10-C20 Aromatic Solvent)	1 Kg	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

66	Case No.:2/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00576/AM11/	RLA File :08/24/040/00150/AM11/	Lic.No/Date:0810093568 01.11.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010			

	Case No.:1/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
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67	HQ File :01/83/050/00575/AM11/	RLA File :08/24/040/00142/AM11/	Lic.No/Date:0810093567 01.11.2010	Defer Date:15.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010				

68	Case No.:3/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00577/AM11/	RLA File :08/24/040/00173/AM11/	Lic.No/Date:0810093569 01.11.2010	Defer Date:15.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010				

69	Case No.:4/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00578/AM11/	RLA File :08/24/040/00221/AM11/	Lic.No/Date:0810093570 01.11.2010	Defer Date:15.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010				

70	Case No.:5/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00579/AM11/	RLA File :08/24/040/00223/AM11/	Lic.No/Date:0810093589 01.11.2010	Defer Date:15.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010				

71	Case No.:8/33/83-ALC1/2010	Party Name:LEXTER EXIM	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00582/AM11/	RLA File :03/95/040/00611/AM11/	Lic.No/Date:0310599486 01.11.2010	Defer Date:15.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010				

	Case No.:9/33/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Approved
	HQ File :01/83/050/00583/AM11/	RLA File :03/95/040/00167/AM11/	Lic.No/Date:0310599678 01.11.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/122/2004-Ch.II dated 15.11.2010, the Committee decided to approve the case as under:-				

72	Export Item	Qty.	Import Item	Qty.
	Pigment Violet 23 Dispersion having Pigment content of 35%+/-1% (Drucron Violet WF R-11/WF E3)	1 Kg	1. Carbazole 2. Di-Ethyl Sulphate 3. Sodium Sulphide 4. Sulphur 5. Potassium Hydroxide 6. Methanol 7. Benzene Sulphonyl Chloride 8. Chloranil 9. Styrene Acrylic Resin	0.469 Kg 0.525 Kg 0.350 Kg 0.245 Kg 0.455 Kg 0.700 Kg 0.160 Kg 0.220 Kg 0.090 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

73	Case No.:10/33/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00584/AM11/	RLA File :33/24/040/00008/AM11/	Lic.No/Date:3310016864 01.11.2010	Defer Date:15.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010				

74	Case No.:6/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00580/AM11/	RLA File :08/24/040/00166/AM11/	Lic.No/Date:0810093590 02.11.2010	Defer Date:15.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010				

75	Case No.:11/33/83-ALC1/2010	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00585/AM11/	RLA File :05/23/040/00137/AM11/	Lic.No/Date:0510276248 02.11.2010	Defer Date:15.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010				

76	Case No.:12/33/83-ALC1/2010	Party Name:A LOK INDUSTRIES	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00586/AM11/	RLA File :05/23/040/00195/AM11/	Lic.No/Date:0510276255 03.11.2010	Defer Date:15.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010				

77	Case No.:13/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00587/AM11/	RLA File :08/24/040/00224/AM11/	Lic.No/Date:0810093692 03.11.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010			

78	Case No.:14/33/83-ALC1/2010	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00588/AM11/	RLA File :05/23/040/00198/AM11/	Lic.No/Date:0510276398 04.11.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010			

79	Case No.:15/33/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00589/AM11/	RLA File :04/24/040/00200/AM11/	Lic.No/Date:0410118636 04.11.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 6.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010.			

80	Case No.:16/33/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00590/AM11/	RLA File :03/94/040/00685/AM11/	Lic.No/Date:0310600303 04.11.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010			

81	Case No.:17/33/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:33/83-ALC1/2010 17.11.2010	Status:Case Deferred
	HQ File :01/83/050/00591/AM11/	RLA File :03/94/040/00686/AM11/	Lic.No/Date:0310600306 04.11.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.12.2010			

Date:03.12.2010
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer